

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (NORTH), ROHINI COURTS, DELHI.

ORDER

Sub: Constitution of District Case Management Committee for North District.

Pursuant to the directions contained in *Action Plan for Arrears Reduction in District Judiciary (APAAr-DJ)* devised by "Hon'ble Committee for Model Case Flow Management Rules for Trial Courts, District Appellate Courts, High Courts and to suggest a plan for reduction of arrears in the High Courts and District Courts" constituted by Hon'ble The Chief Justice of India, Supreme Court of India and in terms of letter No. 7968/CFM/DHC/2024 dated 15.04.2024 of Hon'ble High Court of Delhi, New Delhi, the following Committee is hereby constituted in North District with immediate effect:-

S. No.	Name of the Committee	Name of the Judicial Officer	Designated as	Concerned Branch
1.	District Case Management Committee	The Principal District & Sessions Judge North District, Rohini Court, Delhi.	Chairperson	Judicial Branch
2.	<i>(The Committee is constituted in terms of letter No. 7968/CFM/DHC/2024 dated 15.04.2024 of the Hon'ble High Court of Delhi).</i>	Sh. Gorakh Nath Pandey, District Judge (Comm. Court), North District, Rohini Court, Delhi.	Member	
3.		Sh. Neeraj Gaur, Judge Family Court North District, Rohini Court, Delhi.	Member	
4.		The Chief Metropolitan Magistrate, North District, Rohini Court, Delhi.	Member	
5.		The Senior Civil Judge, North District, Rohini Court, Delhi.	Member	
6.		The Secretary, DLSA, North District, Rohini Court, Delhi.	Additional Member	
		Objective: The Committee shall implement the directions/guidelines conveyed in Action Plan for Arrears Reduction in District Judiciary (Annexure-A&B) of the above referred letter and to ensure compliance.		

Note:-

1. If the Chairperson of the Committee is not available for any reason, then the next senior most member of the Committee shall act as Chairman of the Committee.
2. Minutes of the Meeting is to be recorded by the Sr. PA/PA attached with the Chairperson of the Committee.
3. All the correspondence with the Hon'ble High Court of Delhi shall be made through the undersigned.

Seema Maini
(SEEMA MAINI)

Principal District & Sessions Judge,
North-District, Rohini Courts, Delhi.

Dated 19/04/2024

No. 13820-13875/F2N(4)/Admn.(North)/RC/2024

Copy forwarded for information and necessary action to :-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The Ld. Principal District & Sessions Judge (North-West), Rohini Courts, Delhi.
4. All the Ld. Judicial Officers of North District, Rohini Courts, Delhi including Family Courts.
5. The Chief Prosecutor, North District, Rohini Court Delhi.
6. The Secretary, DLSA (North), Rohini Court, Delhi.
7. The President/Secretary, Bar Association (Tis Hazari, Karkadooma, Saket, Dwarka, Rohini & Patiala House Courts),
8. The Branch In-Charge, Judicial Branch, North District, Rohini Courts, Delhi.
9. The Record Officer (RTI), North District, Rohini Courts, Delhi.
10. The Web-Site Committee (English/Hindi), Tis Hazari Courts, Delhi.
11. The Web-Site Committee, North District, Rohini Courts, Delhi for uploading on website.
12. The Dealing Assistant, Facilitation Centre, Rohini Courts, Delhi.
13. The PRO/APRO, North District, Rohini Courts, Delhi.
14. The Branch In-charge, Care Taking Branch, Rohini Courts, Delhi.
15. The Branch In-charge, R & I Branch, Rohini Courts, Delhi for uploading in LAYERS.
16. Personal Office of the undersigned.

Seema Maini

Principal District & Sessions Judge,
North-District, Rohini Courts, Delhi.